

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.379/1998.

Monday, this the 15th day of April, 2002.

Shri Birendra Dikshit, Vice-Chairman,
Shri B.N.Bahadur, Member (A).

1. P.Babu,
Junior Engineer (Electrical),
Regional Training Institute,
C.P.W.D., New C.G.O. Bldg.
3rd Floor,
Mumbai - 400 020.
2. Jacob George,
Junior Engineer (Electrical),
Mubai Central Elect. Divn. No.III,
C.P.W.D., Near, New Airport Colony,
Ville Parle (East),
Mumbai - 400 099.
3. K.Raghunathan,
Junior Engineer (Electrical),
Mumbai Central Elect. Divn. No.III,
C.P.W.D., Near, New Airport Colony,
Mumbai - 400 099.

(No appearance on behalf of Applicants) ...Applicants.

v.

1. The Superintending Engineer (Elect.),
Mumbai Central Electrical Circle,
C.P.W.D., New C.G.O. Building, (2nd floor),
Mumbai - 400 020.
2. The Executive Engineer Training,
Regional Training Institute,
C.P.W.D., New C.G.O.,
New Marine Lines,
Mumbai - 400 020.
3. The Executive Engineer (Elect.),
Mumbai Central Elect. Divn. No.III,
C.P.W.D., Near, New Airport Colony,
Vile Parle (East),
Mumbai - 400 099.

(By Advocate Shri V.S.Masurkar) ...Respondents.

: O R D E R :

B.N.Bahadur, Member (A)

Miscellaneous Petition No.202/2002 was taken up for consideration. Inspite of knowledge of date, there is no

B.N.Bahadur ...2.

presence on behalf of applicants. We have therefore, taken up the OA and MP for final hearing and disposal. Shri V.S.Masurkar, Learned Counsel who is present on behalf of Respondents states on instructions received from the Department that in the O.A. at para 8, the applicant was seeking stepping up of pay to the level of a person who was not comparable as he belonged to another seniority list. He further states that in the MP filed dt. 1.3.2002 an amendment is sought to the effect that a stepping up to be given with reference to another junior, Shri C.N.Vasan.

2. While maintaining that the amendment is not maintainable as it relates to a fresh cause of action, Shri V.S.Masurkar did however, state that after examining the matter raised in M.P, the Respondents have granted the benefit sought to the applicant; In view of this position the OA and MP are disposed of, noting above. No orders as to costs.

B.N.Bahadur

(B.N.BAHADUR).
MEMBER(A)

B.Dikshit

(BIRENDRA DIKSHIT).
VICE-CHAIRMAN

B.

dt 15/4/2
Order/Judgement despatched
to Applicant & Respondent(s)
2/5/2

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